

(e) the steps taken to strengthen the security and intelligence apparatus?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a)
Details of naxal violence during the last few years are given below:

	2006	2007	2008	2009 (till July 22)
Incidents	1509	1565	1591	1217
Civilians killed	521	460	490	275
Security Forces killed	157	236	231	233

(b) and (c) The available inputs do not indicate that naxals are getting help from the elements outside India.

(d) and (e) State Governments deal with the various issues related to naxalite activities in the States. The Central Government supplements their efforts in several ways. These include modernization and upgradation of the State Police forces under various scheme; sharing of intelligence and facilitating inter-State coordination and assistance for integrated development of naxal affected area through a range of schemes.

Incidents of rape in the country

2802. SHRI BALBIR PUNJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of incident of rape taken place during last five years across the country, the State-wise details along with ratio to population; and

(b) whether Government is considering to amend the law or to stringent the existing law to prevent rape?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per data provided by National Crime Records Bureau, the State/UT-wise number of rape cases reported and ratio of rape cases to population termed as rate (number of rape cases per lakh of population) during the year 2003 to 2007 are enclosed as Statement (*See below*).

(b) No, Sir. Rape is one of the most heinous crime against women and it is punishable under Section 376 of IPC. With the passing of Criminal Law (Amendment) Act in 1983, the laws concerning rape were amended to be more stringent. According to this amendment, a minimum sentence of seven years' imprisonment was prescribed for rape convicts. Besides, an important provision, section 376 (2) was added to the IPC, which prescribes a minimum sentence of ten years' rigorous imprisonment for rape under certain special circumstances like custodial and workplace etc. The amendment also inserted a new section 228A in the IPC, which makes the disclosure of identity of the victims of rape cases an offence punishable with imprisonment for two years.

Original notice of the question was received in Hindi.

Statement

Cases registered (CR), Crime Rate (Rate) under rape during 2003-2007

Sl.No.	State/UT	2003		2004		2005		2006		2007	
		CR	Rate	CR	Rate	CR	Rate	CR	Rate	CR	Rate
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	946	1.2	1016	1.3	935	1.2	1049	1.3	1070	1.3
2	Arunachal Pradesh	31	2.7	42	3.7	30	3.6	37	3.2	48	4.0
3	Assam	1095	3.9	1171	4.2	1238	4.3	1244	4.3	1437	4.9
4	Bihar	985	1.1	1390	1.6	1147	1.3	1232	1.3	1555	1.7
5	Chhattisgarh	898	4.1	969	4.4	990	4.4	995	4.3	982	4.2
6	Goa	31	2.2	37	2.5	20	1.3	21	1.4	20	1.3
7	Gujarat	236	0.4	339	0.6	324	0.6	354	0.6	316	0.6
8	Haryana	353	1.6	386	1.7	461	2.0	608	2.6	488	2.1
9	Himachal Pradesh	126	2.0	153	2.4	141	2.2	113	1.8	159	2.4
10	Jammu & Kashmir	211	2.0	218	2.0	201	1.8	250	2.1	288	2.4
11	Jharkhand	712	2.5	797	2.8	753	2.6	799	2.7	855	2.9
12	Karnataka	321	0.6	291	0.5	343	0.6	400	0.7	436	0.8
13	Kerala	394	1.2	480	1.5	478	1.4	601	1.8	512	1.5
14	Madhya Pradesh	2738	4.3	2875	4.4	2921	4.4	2900	4.3	3010	4.4
15	Maharashtra	1268	1.3	1388	1.4	1545	1.5	1500	1.4	1451	1.4
16	Manipur	18	0.7	31	1.2	25	1.0	40	1.6	20	0.8
17	Meghalaya	40	1.7	54	2.2	63	2.6	74	3.0	82	3.3

1	2	3	4	5	6	7	8	9	10	11	12
18	Mizoram	54	5.9	20	2.1	37	3.9	72	7.5	83	8.5
19	Nagaland	14	0.7	18	0.9	17	0.8	23	1.1	13	0.6
20	Orissa	725	1.9	770	2.0	799	2.1	985	2.5	939	2.4
21	Punjab	380	1.5	390	1.5	398	1.5	442	1.7	519	2.0
22	Rajasthan	1050	1.8	1038	1.7	993	1.6	1085	1.7	1238	1.9
23	Sikkim	10	1.8	3	0.5	18	3.1	20	3.4	24	4.1
24	Tamil Nadu	557	0.9	618	1.0	571	0.9	457	0.7	523	0.8
25	Tripura	114	3.5	160	4.8	162	4.8	189	5.5	157	4.5
26	Uttar Pradesh	911	0.5	1397	0.8	1217	0.7	1314	0.7	1648	0.9
27	Uttarakhand	107	1.2	115	1.3	133	1.5	147	1.6	117	1.2
28	West Bengal	1002	1.2	1475	1.8	1686	2.0	1731	2.0	2106	2.4
	Total State	15327	1.5	17641	1.7	17651	1.6	18682	1.7	20096	1.8
29	A&N Islands	2	0.5	10	2.6	4	1.0	6	1.5	3	0.7
30	Chandigarh	18	1.9	19	1.9	33	3.3	19	1.9	22	2.1
31	D&N Haveli	1	0.4	7	2.9	5	2.0	6	2.4	7	2.7
32	Daman & Diu	5	3.0	1	0.6	2	1.1	3	1.7	1	0.5
33	Delhi	490	3.3	551	3.6	658	4.2	623	3.8	598	3.6
34	Lakshadweep	2	3.2	0	0.0	0	0.0	0	0.0	1	1.5
35	Puducherry	2	0.2	4	0.4	6	0.6	9	0.9	9	0.8
	Total UT	520	3.0	592	3.3	708	3.8	666	3.5	641	3.2
	Total All India	15847	1.5	18233	1.7	18359	1.7	19348	1.7	20737	1.8

Source: Crime in India